रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-18072022-237330 CG-DL-E-18072022-237330

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 3054]

नई दिल्ली, सोमवार, जुलाई 18, 2022/आषाढ़ 27, 1944 NEW DELHI, MONDAY, JULY 18, 2022/ASHADHA 27, 1944

No. 3054]

कारपोरेट कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 14 जुलाई, 2022

का.आ. 3212(अ).—केंद्रीय सरकार, दिवाला और शोधन अक्षमता संहिता, 2016 (2016 का 31) की धारा 189 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, श्री जयंति प्रसाद को कार्यभार ग्रहण करने की तारीख अर्थात् 5 जुलाई, 2022 से पांच वर्ष की अविध के लिए या 65 वर्ष की आयु तक या अगले आदेश तक, जो भी पहले हो, भारतीय दिवाला और शोधन अक्षमता बोर्ड का एक पूर्ण-कालिक सदस्य के रूप में नियुक्त करती है।

[फा.सं.30/38/2020-दिवाला अनुभाग-पार्ट-II] अनिता शाह आकेल्ला, संयुक्त सचिव

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 14th July, 2022

S.O. 3212(E).— In exercise of the powers conferred by section 189 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints Shri Jayanti Prasad, as a Whole time member of the Insolvency and Bankruptcy Board of India for a period of five years from the date of assumption of charge of the post i.e. with effect from the 5th July, 2022 or upto the age of sixty-five years or until further orders, whichever is the earliest.

[F. No. 30/38/2020-Insolvency Section-Part-II]

ANITA SHAH AKELLA, Jt. Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054.

4734 GI/2022 (1)